

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:68
ANSWERED ON:24.11.2014
NATIONAL SECURITY BOARD FOR UNORGANISED SECTOR
Teacher Smt. P.K.Sreemathi

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has constituted a National Security Board for unorganised sectors as stipulated in the Unorganised Workers Social Security Act, 2008;
- (b) if so, the detailed composition of the Board;
- (c) whether State Social Security Boards have also been constituted in various States under the said Act;
- (d) if so, the status of constitution of the State Boards, State/UT-wise; and
- (e) if not, the steps taken by the Government to persuade the States to set up such Boards in their respective State at the earliest?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a) & (b): Yes, Madam. With a view to provide to social security to all unorganized workers, the Government has enacted the "Unorganized Workers' Social Security Act, 2008". As per the Act National Social Security Board was constituted at the central level to recommend social security schemes viz. life and disability cover, health and maternity benefits, old age protection and any other benefit as may be determined by the Government for unorganized workers. The composition of the National Social Security Board is at Annexure I.
- (c) to (e): Till now 14 States have constituted the State Social Security Board, the list is at Annexure II. The Central Government is regularly monitoring the proper implementation of the Unorganised Workers' Social Security Act, 2008 at State level.